

**CBI No.113/19**

**CBI VS. V. K. JOLLY & ORS.**

**20.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly has been discharged vide order dated 21.01.2015.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

Sh. V. K. Kalra Ld. Counsel for A-3 to A-9.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **16.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent along with the notices to the Ld. PP for the CBI and Ld. Counsel for the accused persons. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/20.08.2020

**CBI No. 118/19**

**CBI VS. V. K. JOLLY & ORS.**

**20.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Today the matter is fixed for arguments in rebuttal on behalf of A-2 and for filing of written arguments on behalf of the prosecution.

Oral submissions have been made by Ld. Counsel for A-2 D. K. Malhotra.

Oral submissions on behalf of A-1 and A-3 as well as on behalf of the Prosecution have already been made.

Ld. PP for CBI as well as Ld. Counsel for A-2 D. K. Malhotra seek some time to file the written arguments.

Ld. Counsel for A-3 submits that he will submit his written arguments after the filing of written arguments by Ld. PP for CBI.

Put up for filing of written arguments on behalf of the prosecution as well as on behalf of A-2 on **24.08.2020** at 10.30 a.m. Ld. Counsel for A-2 and A-3 are also directed to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)

Special Judge, PC Act, CBI-04,  
RADC/ND/20.08.2020